



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 9228/2020
(SWP No.2033/2007)

Thursday, this the 4th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Rashpal Singh and Others

..Applicants

(Nemo for applicant)

Versus

1. xxx xxx xxx (As per memo of parties)
2. Controller of Examinations
J&K Police Service Commission
Jammu.
3. State through Secretary to Government
Revenue Department
J&K Government
Civil Secretariat, Jammu.

..Respondents

(Through Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:



The applicants took part in the Revenue Services (Executive) Departmental Examination conducted between 17th to 26th September, 2007 at Amar Singh College, Srinagar and Govt. College for Women, Jammu. The Commission received reports that mass copying was resorted to at those two centres. Therefore, an order was passed on 25.10.2007, cancelling the examination conducted at those places and issuing a fresh schedule for examination. The applicants filed SWP No. 2033/2007 before the Hon'ble High Court of Jammu & Kashmir, challenging the order dated 25.10.2007.

2. The applicants contend that there was no basis for cancellation of the examination and they cannot be required to appear in the examination twice. Interim relief was also prayed for, but the Hon'ble High Court passed an order dated 21.11.2007, declining it. However, it was left open to the applicants whether or not to participate in the examination proposed to be conducted from 3rd December, 2007 onwards.



3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.9228/2020.

4. Today, there is no representation for the applicants. We heard Mr. Sudesh Magotra, learned Deputy Advocate General, and perused the record.

5. The writ petition was filed in relation to an examination conducted way back in the year 2007. Though an effort was made by the applicants to stall it, the Hon'ble High Court did not pass any orders. Nothing remains to be decided at this stage.

6. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 4, 2021
/dkm/sd/sunil/jyoti/